MOS\T URGENT
By Speed Post/Fax

F. No. A. 12018/01/2012. AD. III. B
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS

Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 24 April, 2017

To,

All the Cadre Controlling Authorities
under Central Board of Excise and Customs

Subject: Inclusion of a clause in RRs for Executive Assistant so as to count the
combined regular service rendered by Tax Assistants including the
service rendered as Lower Division Clerk – regarding.

Sir/ Madam,

In continuation to our earlier letter of even number dated 29.03.2017 (copy
enclosed), it is to state that comments on the matter of Inclusion of a clause in
Recruitment Rules so as to count the combined regular service rendered by Tax
Assistants including the service rendered as Lower Division Clerk to be furnished to
the Board latest by 05.05.2017.

Yours faithfully,

Encls.: As Above

Rajpal Singh
Under Secretary to the Govt. of India
Tel./Fax No. : 26162780
F.No.A.12018/01/2012.AO.III.B
GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
CENTRAL BOARD OF EXCISE AND CUSTOMS
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Gr. Floor, Hudco Vishala Building,
Bhikaji-Cama Place, New Delhi,
Dated the 9th March, 2017

To,

All the Cadre Controlling Authorities
under Central Board of Excise and Customs

Subject: Inclusion of a clause in RRs for Executive Assistant so as to count the
combined regular service rendered by Tax Assistants including the
service rendered as Lower Division Clerk – regarding.

Sir/ Madam,

I am directed to state that in the Recruitment Rules for the post of Executive
Assistant notified vide G.S.R. 741 (E) dated 28.09.2017, in column (11) related to
Promotion, it is mentioned that Tax Assistant in the Pay Band-1, Rs. 5200-20200
with grade pay of Rs. 2400/- with ten years of regular service in the grade and
have passed the departmental examination. Now, representations have been
received in the Board requesting for Inclusion of a clause in Recruitment Rules so
as to count the combined regular service rendered by Tax Assistants including the
service rendered as Lower Division Clerk;

2. In this regard, you are requested to examine the above-mentioned matter
and furnish comments to the Board at the earliest.

Yours faithfully,

(Rajpal Singh)
Under Secretary to the Govt. of India
Tel./Fax No. : 26162780